

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH CHANDIGARH**

14. C.P. No. 060/00055/2015 in

O.A. No. 060/00268/2014

Neelam Devi & Others Vs. Vinay Sheel Oberoi & Others

16.08.2016

Present: Mr. R.K. Sharma, counsel for the applicants

Mr. Ram Lal Gupta, counsel for the respondent No. 1

Mr. A.L. Nanda, counsel for Resp. No. 5

1. Affidavit of Respondent No. 5, filed today in Court, is taken on record along with speaking order dated 12.08.2016 (Annexure R-1), subject to all just exceptions.
2. By passing speaking order (Annexure R-1), order of the Tribunal has since been complied with. Accordingly, the instant C.P. is dismissed as infructuous.
3. Notices issued to Respondents No. 1 and 5 stand discharged. It goes without saying that the applicants shall be at liberty to avail of any remedy available to them under the law qua order dated 12.08.2016 (Annexure R-1).

(RAJWANT SANDHU)

MEMBER (A)

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(JUSTICE L.N. MITTAL)

MEMBER (J)